

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 487/9/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2021

Name of the Company: Ami Trading Company
V/s
Premier Cosmetics Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER


Learned Counsel Mr. M.K. Shah appeared for the Operational Creditor.

Learned Counsel Mr. Karan Sanghani appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor made a statement at bar that matter has been settled at between the parties, to which Learned Counsel for the Corporate Debtor conceded this fact. Hence, the application stands dismissed and disposed of with a liberty to revive the same, if settlement fails.

Accordingly, the instant application is stands dismissed and disposed of as withdrawn.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 24th day of February, 2021.

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